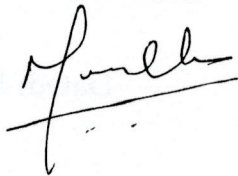
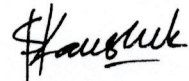



NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

PRESENT: SHRI M.K. SHRAWAT
MEMBER (JUDICIAL)

Attendance-cum-order sheet in the case of M/s. Safal Developers Pvt. Ltd.

CP No. 62/2014 u/s 58,59 397-398 DATE : 11.07.2016 TIME: 10.30 A M

SR. NO	NAME	DESIGNATION	SIGNATURE
	Mr. Abbas Mandnimala . i/b. Ramal Shah & Co. for Petitioner Counsel	Advocate	
	Mr. Kunal Dwarkadas, Adv. along with Advocate Mr. Sidhant Kausliik i/b Wadia Ghandy & Co. for Respondent Nos. 2 to 4	Advocate	
	Mr. Farhan Dubash i/b Kalpesh Joshi, Advocate for Respondent No. 1	Advocate	
		<u>Order</u>	
	<u>C.P No. 62/58,59 & 397-398/NCLT/MB/MAH/2014</u>		

1. Ld. Counsel for the Petitioner and Counsel for the Respondents are present and stated that there is a possibility of out of court settlement.
Hench seeking time.

2. Considering their respective request, the matter is posted on 12th August, 2016 at 10.30 a.m. for hearing.
3. This date is communicated in the open court.

Sd/-

M. K. SHRAWAT
Member (Judicial)

Dated: 11th July, 2016.